

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3964
TO BE ANSWERED ON 24th MARCH, 2023**

STUDY LEAVE TO NURSING EMPLOYEES

3964: ADV. DEAN KURIAKOSE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government grants study leave with salary (pay & allowances) to permanent nursing employees under Central Government institutions who have put at least five years of continuous service and if so, the details thereof;
- (b) whether such rule is being adhered to in various autonomous bodies like AIIMS DELHI, NIMHANS, PGIMER, JIPMER and SCTIMST, Trivandrum;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government proposes to take necessary steps to issue orders to ensure study leave with pay and allowances are granted to nurses in all institutes which are not allowing it until now?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH
AND FAMILY WELFARE
(Dr. BHARATI PRAVIN PAWAR)**

- (a) to (d) As per Rule 56 of the Central Civil Services (CCS) (Leave) Rules, Study leave is granted to all permanent employees of the Central Government who has satisfactorily completed five years of continuous service. These CCS (Leave) Rules are not applicable to employees of Autonomous Bodies. However, if any of the provisions of these rules are to be adopted or any analogy is to be drawn from the said rules, the decision is taken by the Governing Body of the Autonomous Body or Administrative Ministry/Department.
